

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 647
(TO BE ANSWERED ON THE 10th February 2025)

NO-FLY ZONES FOR PASSENGERS

647. SHRI IRANNA KADADI
DR. MEDHA VISHRAM KULKARNI

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether Government has established specific criteria and guidelines for putting passengers on the no-fly list due to misconduct, malpractice or other security concerns;

(b) data on the total number of passengers put on the no-fly zone during the last three years for reasons like physical violence, verbal abuse or non-compliance of security protocols;

(c) whether any mechanism exists to address complaints or appeals from passengers put on the no-fly list; and

(d) if so, the details of such mechanisms and measures to ensure fairness and transparency in the implementation of the "no-fly list"?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (d): Adequate regulatory framework are in place to ensure safety of the aircraft/ persons/ property/ good order & discipline on board the aircraft and to handle the unlawful/disruptive behaviour on-board the aircraft.

Directorate General of Civil Aviation (DGCA) has issued CAR, Section 3 - Air Transport, Series M, and Part VI titled Handling of unruly/disruptive passengers, including procedure for placing unruly passenger in No-Fly list.

The number of passengers who have been placed in the "No Fly List" for the last three years which includes incidents of misbehavior, quarrels, manhandling of crew members, etc is as under:

Year	No. of Passengers
2022	63
2023	110
2024	82
Total	255

An aggrieved person on receipt of communication from airline regarding inclusion in No Fly List & the duration of the ban, may appeal within sixty days from the date of issue of the order, to an Appellate Committee constituted by the Ministry of Civil Aviation, consisting of the following:

- i) Retired Judge of a High Court as Chairman.
- ii) Representative from a passengers association or consumer association or retired officer of Consumer Dispute Redressal Forum as Member.
- iii) Representative of the airlines of the rank not below the rank of Vice-President or equivalent as Member.

The decision of the Appellate Committee shall be final. Any further appeal shall lie in High Court.
